Fourteenth Loksabha

Session : 4
Date : 12-05-2005
Participants : Sahu Shri Chandra Sekhar,Manoj Dr. K.S.,Bhuria Shri Kantilal,Bhuria Shri Kantilal,Veerendra Kumar Shri M. P.

>

Title: Shri M.P. Veerendra Kumar called the attention of the Minister of Agriculture to the problems being faced by traditional fisherment in the country and steps taken by the Government in this regard.

12.09 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

-

SHRI M.P. VEERENDRA KUMAR (CALICUT): Sir, I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon:

> "The problems being faced by traditional fishermen in the country and steps taken by the Government in this regard."[r5]

*** कृाि मंत्रालय में राज्य मंत्री तथा उपभोक्ता मामले, खाद्य एवं सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री कांतिलाल भूरिया) :** अध्यक्ष महोदय, सरकार समुद्री मात्स्यिकी क्षेत्र, विशोकर पारम्परिक क्षेत्र के विभिन्न मसलों के संबंध में भली भांति अवगत है। इस बात को महसूस करते हुये कि भारत सरकार की पहले की गहन समुद्री मात्स्यिकी नीतियों में कुछ खामियां है, सरकार ने नवम्बर, 2004 में एक व्यापक समुद्री मात्स्यिकी नीति तैयार की है ताकि सभी क्षेत्रों, अर्थात् पारंपरिक क्षेत्र, छोटे यांत्रिककृत क्षेत्र और गहन समुद्री क्षेत्र का विकास सुनिश्चित किया जा सके। सरकार ने समुद्र के राट्रीय और आर्थिक क्षेत्र को एक सीमित सुलभ क्षेत्र बनाया है और उसके लिये इस संबंध में आवश्यक दिशा-निर्देश जारी किये गये हैं कि इस क्षेत्र में मात्स्यिकी संसाधन विशिट जलयानों के संबंध में मुरारी समिति द्वारा अनुशंसित संसाधन विशिट मात्स्यिकी तरीके से भारतीय ध्वज फहराने वाले जलयानों को तैनात करने वाले भारतीय लोगों द्वारा केवल भारत सरकार से अनुमति प्राप्त करने के बाद ही की जा सकती है। नयी व्यापक समुद्री मात्स्यिकी नीति को स्वीकृत करते समय सरकार द्वारा लिये गये निर्णय के अनुसार एक अधिकार प्राप्त समिति का गठन किया गया है ताकि इस बात को सुनिश्चित किया जा सके कि गहरे समुद्र में मात्स्यिकी का विकास पारदर्शी तरीके से किया जा सके और इसे पारंपरिक और छोटे इंजन वाली नाव द्वारा मात्स्यिकी क्षेत्रों के हितों पर प्रतिकूल प्रभाव डाले बिना किया जाता है।

विदेशी ध्वज को फहराने वाले सभी गहन समुद्री मात्स्यिकी जलयानों के संचालन को समाप्त करने के सरकार के पहले के निर्णय के पूर्ण अनुपालन में समुद्र के राट्रीय और आर्थिक क्षेत्र में दिसम्बर, 1996 से मात्स्यिकी के क्षेत्र के लिये ऐसे किसी जलयान को अनुमति नहीं दी गई है।

* Also placed in Library, See No. LT 2262/05.

पारंपरिक और लघु क्षेत्र में नावों की संख्या बढ़ने के कारण पकड़ी जाने वाली मछलियों की प्रति नाव उपलब्धता में काफी कमी आई है। उपलब्ध वैज्ञानिक जानकारी के अनुसार अधिकांश प्रजातियों का प्रजनन एवं विकास तटवर्ती क्षेत्रों में ही हो रहा है और इस प्रकार गहरे समुद्र में सरकार द्वारा मंजूर विशिट तरीके से मछली पकड़ने, मछली प्रजनन और विकास पर कोई विशेा प्रभाव नहीं पड़ता है। जहां तक केरल को डीजल राजसहायता का प्रश्न है, केन्द्र सरकार राज्य सरकार से उचित प्रस्ताव प्राप्त होने पर धनराशि जारी करने के लिये शीघ्रातिशीघ्र विचार करेगी। जहां तक मात्स्यिकी क्षेत्र के लिये कैरोसिन की आवश्यकता का संबंध है, केन्द्र सरकार ने पेट्रोलियम मंत्रालय के परामर्श से सभी तटवर्ती राज्यों को सलाह दी है कि इन राज्यों के मात्स्यिकी क्षेत्र की कैरोसिन की आवश्यकता उनके द्वारा पेट्रोलियम मंत्रालय से मांगे जा रहे कैरोसिन समग्र कोटे में प्रतिलक्षित होनी चाहिये क्योंकि भारत सरकार द्वारा मात्स्यिकी क्षेत्र के लिये कैरोसिन का कोई अलग से आवंटन नहीं किया जाता है।

SHRI M.P. VEERENDRA KUMAR : Hon. Speaker, Sir, it is said that in the Indian Exclusive Economic Zone, the multinational companies are not operating. Based on the Murari Committee Report, certain decisions have been taken. I want to bring to the notice of the House that the entire coastal belt in India is facing a crisis. There are about 1.2 crore of fishermen in the Indian coasts and there are about 10 lakh fishermen in Kerala alone from where I come.

My information is about 25,000 trawlers owned by the multinational companies, which are operating world over, exploit the marine wealth. The trawlers, the big ships of Norwegian, American and Thailand companies are in the deep sea. According to the Government, fishing in the Indian Exclusive Economic Zone is not allowed for the foreign companies with a foreign flag. In a way, it is true, but in reality, foreign factory vessels, big ships owned by joint venture companies are looting our sea wealth. It has been reported that about 200 foreign vessels are fishing in the Indian Exclusive Economic Zone at present[m6].

The big corporations have allowed to catch fish based on the assessment that 3.7 million tonnes of fish are available in Indian waters. Government's claim is that only 2.7 million tonnes of fish are normally caught. Therefore, corporations

are given licence to net the balance one million tonnes of fish. However, these statistics are proven wrong and disputed as in the last few decades' availability of fish is getting reduced every year.

Another problem is that these vessels of big multinational companies are getting closer and closer to Indian waters as availability of fish in high seas is only 1,64,000 tonnes according to one assessment. All these affect the catches of fishermen operating in 35000 semi-mechanised boats and two lakh ordinary boats. Two factors are distinct: operation of these highly sophisticated boats and ships of these multinational corporations

are affecting the livelihood of traditional fishermen as the availability of fish is lesser and lesser and environmental problems are there due to pollution.

Many indigenous varieties are on the verge of extinction because of this catch. As extra catches are being taken by the trawlers, some of the indigenous varieties are getting extinct. I can quote some of them. One of them is elasmobranches; this is indigenous, our own fish. There are catfishes, ribbon fishes and carangids. They are all getting extinct now. This is a dangerous situation that is happening in our coastal belt. I think, the Government should look into this matter seriously.

Recently, the Tsunami disaster came, and about 20 lakh people are in trouble throughout the coastal belt. They are uprooted. I do not know whether any monitoring mechanism is there to monitor rehabilittion work, if there is, it would be a time-bound programme. Fishermen are getting reduced and catches are also getting reduced. That is also a big problem in the coastal belt.

Another point is that about 220 liters of kerosene is given to fishermen in Kerala. That is not enough. As this issue is under consideration of the Govt., I do not go for details.

I want to raise one more point. The fishing community has been demanding the implementation of the Coastal Regulation Zone (CRZ) notification.

MR. SPEAKER: Please conclude.

SHRI M.P. VEERENDRA KUMAR : I am closing, Sir. The Tsunami of 26th December devastated the beach-based fishers. Had the coastal State Governments implemented CRZ strictly, the magnitude of the disaster would not have been so devastating. CRZ is an example of farsighted perception of Shrimati Indira Gandhi. I urge the UPA Government to honour her by implementing the CRZ notification.

Sir, the entry of foreign and joint venture companies is killing our marine processing units as well. Kerala has 121 fish processing units, of which hardly 50 are currently functioning. There have been 14 units in the District of Kollam, out of which 10 have already been closed. At the time when Indian companies are struggling to survive, foreign companies have come to take over them.

MR. SPEAKER: Put your question please.

SHRI M.P. VEERENDRA KUMAR : This is question, Sir. One of the best factories in India, the Amalgom Company in Cochin has already been taken over by a multinational giant and more are in the offing. The multinational companies are exporting marine products without having any value addition. Can you stop these? Since they are exporting frozen raw fish, no new employment is generated. When foreign companies take over, hundreds of people lose their jobs. My question is this. Can you take any action against this?

Another point is regarding Free Trade Agreement (FTA). Recently, Free Trade Agreement has been signed with Thailand. The FTAs have been signed with many countries. I have raised this issue in this

Parliament. Have you ever consulted these coastal States? What will be the effect of this agreement when you import so much of fish from other countries? The Thailand Agreement has caused a lot of concern in my State. The entire fishermen community is in trouble. It is a coastal belt of sensitive area. If more people are unemployed and if they have no work, they will take to some other option which will raise serious problems[t7].

So[e8], I urge, whenever an agreement is signed with any country, it must be brought before Parliament. There must be transparency. It must be discussed and then only should it be implemented. It should not be that somebody goes and signs an agreement with other countries and it is binding on us. The question is, whether the Government would ensure that when such FTAs are signed, before they are implemented, they are brought to Parliament and must be ratified ensured that everybody knows about it.

Crop insurance is given to farmers and insurance companies also insure the vehicles like tractors and motor cars etc. In the coastal areas, the fishermen have no insurance. So, would the Government consider giving some insurance coverage to insure the boats? In the case of natural calamities, when the boats are lost, there is no compensation and the fishermen are in trouble. So, would the Government consider insurance for both boats and also for the fishermen so that in times of crises, they are safeguarded?

These are the points I wanted to make. Thank you.

MR. SPEAKER: Hon. Members, Calling Attention Notices are governed by specific rules. You are all aware of these rules. It is not permitted that anybody seeing in the List of Business a Calling Attention would give notice to speak on the matter. I have before me a list of ten hon. Members who had started giving notices from 9.30 a.m. till 10.20 a.m. This is not the way to regulate a Calling Attention matter. Only in rare cases hon. Members whose names are not there on the list or who have not taken the trouble of giving notices could be called. I do not think that this is the way we could regulate Calling Attention. But since I am announcing this today, this would not be done in future. I would call only two hon. Members. This would not be treated as a precedent.

Shri Chandra Sekhar Sahu.

SHRI CHANDRA SEKHAR SAHU (BERHAMPUR - ORISSA): Thank you, Sir. I just want to raise only two or three points.

MR. SPEAKER: Put your question please.

SHRI CHANDRA SEKHAR SAHU : I want to ask only two or three questions.

In the area in which I come from, we have more than 100 kilometres of seashore and there are about two lakh to three lakh traditional, small fishermen. While moving through the constituency, the fishermen community had given me certain points to bring to the notice of the hon. Minister through you.

MR. SPEAKER: But you never gave any notice.

SHRI CHANDRA SEKHAR SAHU : I am sorry for that.

When the women belonging to the community of fishermen go to the weekly market, they face a lot of trouble while selling their fish. They want through the Ministry the creation of marketing infrastructure. They require at least night shelter, some sort of toilet facilities and such other things because they have to go and stay the whole night before they start selling fish the next day. There are problems created by anti-social elements and they even face sexual abuse.

There is a housing scheme under which Rs. 40,000 is given for a house but the number of houses provided for is very small. So, the entire fishing community along the seashore is not being covered. The Government should consider providing for more number of houses.

The next aspect relates to coastal plantation for prevention of erosion and for protection against natural calamities. I think, there is enough coverage but there is also a need to involve the voluntary organisations to have these plantations in the coastal side so that it would have some effect. These people are traditionally staying in the coastal areas and they would get some benefit out of it.

DR. K.S. MANOJ (ALLEPPEY): Thank you, Sir.

The traditional fishing sector is facing a serious problem now.

MR. SPEAKER: You are entitled to only ask a clarificatory question. No preface is necessary.

DR. K.S. MANOJ : One of the reasons is the over-exploitation of marine fisheries by foreign fishing vessels. There are about 311 foreign fishing vessels fishing in our deep seas; also, there is unscientific mechanisation[e9].

MR. SPEAKER: Dr. K.S. Manoj, I am sorry. What is your question?

… (*Interruptions*)

DR. K.S. MANOJ : Sir, I am coming to the question. … (*Interruptions*)

MR. SPEAKER: Please do come.

DR. K.S. MANOJ : Will the hon. Minister consider the cancellation of the licences given to these foreign fishing vessels? Some of the foreign vessels have already completed the period and again they are given the licences.

Another question is that the traditional fishermen are getting subsidised kerosene oil and diesel. This time 50 paise are levied on the diesel as road cess. But, unfortunately, these fishermen are not using the road. … (*Interruptions*) Even then this road cess is levied on the diesel used by the fishermen. So, will the hon. Minister consider the waiving of the road cess on diesel used by the traditional fishing community?

Also, there is no separate department for the fisheries now. … (*Interruptions*)

MR. SPEAKER: There are too many alsos!

DR. K.S. MANOJ : The hon. Chairperson of the UPA is here. Now, the various aspects of the fisheries are led by various Ministries, that is, by the Ministry of Agriculture, the Ministry of Food Processing and the Ministry of Science and Technology. Will our Chairperson of the UPA … (*Interruptions*)

MR. SPEAKER: You should address to the Minister, and also to the Chairperson.

… (*Interruptions*)

DR. K.S. MANOJ : Will the hon. Minister consider bifurcation of the Department of Fisheries from the Department of Animal Husbandry and Veterinary? … (*Interruptions*)

MR. SPEAKER: Please take your seat. I would have called you had I permitted you. I would not permit now. I have already said that.

श्री कांतिलाल भूरिया : माननीय अध्यक्ष महोदय, माननीय सदस्यों ने सदन में आपके माध्यम से जो विचार रखे हैं, मैं उनकी भावनाओं का सम्मान करता हूं। मछुआरों के संबंध में जो जानकारी मांगी गई है, उसके बारे में मैं निवेदन करना चाहता हूं कि यूपीए सरकार ने सत्ता में आने के बाद मछुआरों की आर्थिक स्थिति को सुधारने के लिए जो 95 करोड़ रुपए की धनराशि एनडीए सरकार के समय में दी जाती थी, उसे बढ़ा कर 160 करोड़ रुपए कर दिया गया है। इस साल हमने 174 करोड़ रुपयों का प्रावधान रखा है ताकि उनकी आर्थिक स्थिति, रहन-सहन और रोजगार चलाने में सुविधा मिल सके । मछुआरों की संख्या बढ़ती जा रही है और जिस तरह से माननीय सदस्यों ने कहा कि उनके क्षेत्र में दूसरे मछुआरे आ कर मछली पकड़ कर ले जाते है और वे बेरोजगार हो जाते हैं इसके लिए बाहरी लोगों पर प्रतिबंध लगा दिया गया है । साथ ही साथ परम्परागत मछुआरों को और भी सुविधाएं दी जा रही है । उन्हें परम्परागत नावों को आधुनिक बनाने के लिए 20 हजार रुपयों की अतिरिक्त सहायता दी जाएगी । मछुआरों के समुद्र के अंदर जाने के बाद उनकी कोई जानकारी नहीं मिल पाती है । इसके लिए भी शासन की तरफ से वायरलैस सेट के लिए 30 हजार रुपए तक की सहायता दी जा रही है ताकि संकट के समय वायरलैस से संपर्क किया जा सके । इसी तरह से माननीय सदस्यों ने मछुआरों की आवास योजना पर भी चिंता जाहिर की है । उसके लिए एक आवास के लिए प्रति व्यक्ति 20 हजार रुपए उपलब्ध कराया जा रहा है और दुर्घटना के मामले में 50 हजार रुपए की सहायता तत्काल उनको दी जाती है और यदि वे अपंग हो जाते हैं तो उसके लिए भी 25 हजार रुपए की राशि मुहैया कराई जाती cè [i10]।

अध्यक्ष महोदय, माननीय सदस्य ने बताया है कि यदि मछुआरों की नावें नट हो जाती हैं, तो उनकी क्षतिपूर्ति के लिए बीमा की कोई योजना नहीं है। हम बीमा करने पर विचार कर रहे हैं और हमारी पूरी कोशिश है कि उनकी नावों का बीमा किया जाए।

महोदय, श्री एम.पी. वीरेन्द्र कुमार, माननीय सदस्य ने कहा कि मछली पकड़ने वाले, जो जगह-जगह मछली पकड़ने जाते हैं, उन्हें जलयान की जरूरत होती है, उसके लिए कोई सहायता नहीं दी जा रही है। मैं उन्हें बताना चाहता हूं कि उसके लिए भी सहायता दी जा रही है। बाहर से आने वाले विदेशी जलयानों को रोकने की उन्होंने बात कही है। मैं बताना चाहता हूं कि विदेशी जलयानों पर 1976 से प्रतिबन्ध लगा हुआ है और अब केवल देशी जलयानों तथा नावों द्वारा ही मछलियां पकड़ने का काम हो रहा है। एक माननीय सदस्य ने कहा कि पूरी दुनिया में 25 हजार ट्रॉलर चल रहे हैं, लेकिन हमारे देश में उनको चलाने की अनुमति नहीं दी गई है। मैंने इस संबंध में, अपने वक्तव्य के माध्यम से, देश में जो स्थिति है, उसके बारे में सदन को पूरी तरह से अवगत करा दिया है।

महोदय, एक माननीय सदस्य ने सी.आर.जैड के विाय में भी जानकारी मांगी है। मैं बताना चाहता हूं कि वह पर्यावरण मंत्रालय द्वारा जारी किया जाता है। इस विाय में सुनामी प्रभावित मामलों का अध्ययन किया जा रहा है। उनका परिणाम आने पर इस पर विचार किया जाएगा। कई माननीय सदस्यों ने मछुआरों की स्थिति सुधारने तथा उन्हें और साधन सम्पन्न बनाने के बारे में जानकारी चाही है कि सरकार इस दिशा में क्या प्रयास कर रही है। मैं बताना चाहता हूं कि अभी हमने आठ वा से लम्बित तटीय जलकृाि विधेयक में संशोधन करके प्राधिकरण बनाने का प्रावधान किया है। माननीय सदस्यों को इस बारे में काफी नॉलेज है ही। मछुआरों की तकलीफ दूर करने, उन्हें संकटों से उबारने, उनकी आर्थिक स्थिति मजबूत करने, उनकी तकदीर और तस्वीर बदलने के लिए हमारी यू.पी.ए. सरकार ने अनेक कल्याणकारी काम किए हैं। आठ साल से लम्बित विधेयक को संशोधित रूप में पारित किया गया है। मैं समझता हूं कि उसके माध्यम से उनके कल्याण की अनेक संभावनाएं जुड़ी हुई हैं। हम उन्हें हर प्रकार की सहायता पहुंचाने की कोशिश कर रहे हैं। सरकार ने कई कोशिशें इससे पहले भी की हैं। जिस तरह से दूध व्यवसाय और एन.डी.डी.बी. है, उसी प्रकार से हम राट्रीय मत्स्य विकास बोर्ड का गठन करने पर विचार कर रहे हैं।

अध्यक्ष महोदय, माननीय सदस्यों ने अनेक प्रकार की जानकारी चाही है। मैंने अपने वक्तव्य में बहुत सारी बातों को स्पट कर दिया है। लाइसेंस की बात कही गई है और कैरोसिन के ऊपर कर्जे का बात कही गई है। हम लोग राज्य सरकारों से संपर्क कर के, उनके साथ बैठक कर के, कैरोसिन और डीजल पर किस तरह से सहायता दी जा सकता है, इस पर विचार कर रहे हैं और अपनी ओर से पूरी कोशिश कर रहे हैं कि उन्हें ऐसी सहायता मिले, लेकिन मैं स्पट बताना चाहता हूं कि मछुआरों को कैरोसिन और डीजल में सहायता देने हेतु यदि राज्य सरकारों की ओर से कोई प्रस्ताव केन्द्र सरकार के पास आता है, तो हम निश्चित रूप से और तत्परता से उस पर कार्रवाई करेंगे।